CLIMATE CHANGE (SHRI KIRTIVARDHAN SINGH): Sir, I lay on the Table:-

- (A) A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment, Forest and Climate Change, under sub-section (2) of Section 63 of the Wild Life (Protection) Act, 1972: -
 - (1) G.S.R. 46(E)., dated the 18th January, 2024, publishing the Wild Life (Protection) Licencing (Additional Matters for Consideration) Rules, 2024.
 - (2) G.S.R. 47(E)., dated the 19th January, 2024, publishing the Wild Life (Transactions and Taxidermy) Rules, 2024.
 - (3) G.S.R. 130(E)., dated the 23rd February, 2024, publishing the 'Scheduled Specimen (Conditions and Procedure for exemption), Rules, 2024'.
 - (4) G.S.R. 145(E)., dated the 29th February, 2024, publishing the Living Animal Species (Reporting and Registration) Rules, 2024.
 - (5) G.S.R. 191(E)., dated the 14th March, 2024, publishing the Captive Elephant (Transfer or Transport) Rules, 2024.

[Placed in Library. See No. L.T. 149/18/24]

(B) A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. S.O. 943(E)., dated the 29th February, 2024, authorising the Chief Wild Life Wardens of all States and Union territories, in their respective jurisdictions, to perform the functions of the Management Authority under Section 49M of the Wild Life (Protection) Act, 1972 and the rules made there under.

[Placed in Library. See No. L.T. 150/18/24]

(C) A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. S.O. S.O. 944(E)., dated the 29th February, 2024, authorising the Officers of the Wild Life Crime Control Bureau, not below the rank of Head Constable in relation to the specimens of species listed in Schedule IV to the Wild Life (Protection) Act, 1972, to exercise the powers and perform the functions under section 50 of the said Act.

[Placed in Library. See No. L.T. 151/18/24]

Reports and Accounts of NISD, New Delhi for various years and related papers

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी.एल. वर्मा)ः महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- (i) (a) Annual Report and Accounts of the National Institute of Social Defence (NISD), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (ii) (a) Annual Report and Accounts of the National Institute of Social Defence (NISD), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at(a) above.
- (iii) (a) Annual Report and Accounts of the National Institute of Social Defence (NISD), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. For (i) to (ii), See No. L.T. 97/18/24]

I. Notifications of the Ministry of Information and Broadcasting

II. Accounts (2022-23) of Prasar Bharati (Broadcasting Corporation of India), New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. L. MURUGAN): Sir, I lay on the Table:-

- I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Information and Broadcasting, under sub-section (3) of Section 8 of the Cinematograph Act, 1952:-
 - (1) G.S.R. 214(E)., dated the 15th March, 2024, publishing the Cinematograph (Certification) Rules, 2024.
 - (2) G.S.R. 317(E), dated the 7th June, 2024, publishing the Cinematograph (Adjudication of Penalty) Rules, 2024.

[Placed in Library. For (1) and (2), See No. L.T. 152/18/24]

II. A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 21 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990: -